

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1080
ANSWERED ON:28.07.2000
LICENCES FOR MANUFACTURING OF CIGARETTES
SUBODH MOHITE

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government have issued any licenses for manufacturing of cigarettes in favour of any joint venture during the last three years ;
- (b) if so, the details thereof alongwith the names and location of each company;
- (c) whether any multinational company has taken objection for not granting license for manufacturing of cigarettes;
- (d) if so, the details thereof, and the reaction of the Government thereto;
- (e) whether cigarette manufacturing is permitted in some identified areas of Assam, Tripura and Meghalaya without license under the IDR Act;
- (f) if so, whether the government plan to relax licensing policy for manufacturing of cigarettes in other parts of the country; and
- (g) if not , the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH)

- (a) No Sir,
- (b) Does not arise.
- (c) No Sir,
- (d) Does not arise
- (e) No
- (f) Not applicable
- (g) The manufacturing of cigarette is under compulsory licensing as per the 1st Schedule of the IDR Act, 1951. Government has not provided any relaxation to this provision so far.